

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A. No. 61/1067/2021

This the 23rd day of September, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)

Sneh Lata, Aged 58+ years (Date of birth 10.01.1962), W/o Shri Ravi Kant Gupta, R/o 343 Bakshi Nagar, Tehsil & District Jammu.

.....Applicant

(Advocate:- Mr. Anil Gupta)

Versus

1. Union Territory of Jammu & Kashmir, through Commissioner/Principal Secretary, Agriculture Department, Civil Secretariat, Jammu/Srinagar-180001.
2. Director Agriculture, Directorate of Agriculture, Talab Tillo, Jammu-181117.

.....Respondents

(Advocate: Mr. Amit Gupta, learned A.A.G.)

ORDER
[O R A L]

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

At the outset, learned counsel for the applicant submits that the O.A. can be disposed of by directing the respondents to consider the O.A. as representation of the applicant and take a decision on the same by passing a reasoned and speaking order within a time frame.

2. Learned A.A.G. has no objection, if such a direction is given.

3. We have heard Mr. Anil Gupta, learned counsel for the applicant and Mr. Amit Gupta, learned A.A.G. for the respondents and perused the records.



4. Accordingly, the respondents are directed to treat this O.A. as representation of the applicant and dispose of the same by passing a reasoned and speaking order within four weeks from the date of receipt of a certified copy of this order.



5. It is made clear that we have not entered into the merits of the case.

6. No order as to costs.

(ANAND MATHUR)
MEMBER (A)

Arun

(RAKESH SAGAR JAIN)
MEMBER (J)